DATED: 19 /09/2025

IN THE HIGH COURT OF DELHI AT NEW DELHI

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of High Court of Delhi)

SUB.:- NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF "ODDY RE-STICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER FLAGS) (CONTAINING 120 SHEETS PER PACKET) (1" x 3")" [WITH VALIDITY OF RATES FOR A PERIOD OF 180 DAYS MINIMUM]

[PLEASE READ THE TERMS AND CONDITIONS OF NOTICE CAREFULLY.]

This Court intends to purchase the stationery item mentioned as under:

Item Details	Qty.
ODDY RE-STICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER	8000 pkts
FLAGS) (CONTAINING 120 SHEETS PER PACKET) (1" x 3")	

• Image of the required goods may be seen at Annexure-P

Interested firms/vendors (Based in Delhi/NCR Region only) are, therefore, requested to submit their respective quotations in a sealed/closed envelope to the A.O.(J), Stationery Branch, Room No. 512, 5th Floor, Administration Block, High Court of Delhi, New Delhi.

THE LAST DATE FOR SUBMISSION OF SEALED QUOTATIONS IS $\frac{2010}{1000}$, TILL 17:30 HRS.

<u>Note</u>:- "No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.

The Terms & Conditions of the Notice are as under:-

A. SUBMISSION OF QUOTATIONS

1. The sealed/closed envelope containing the offer of quotation shall be super scribed as under:

THE REGISTRAR GENERAL HIGH COURT OF DELHI NEW DELHI (STATIONERY BRANCH)

F.NO.23B/STY./DA-02/DHC/No. 6915 DATED 19/09/2025

SUB: QUOTATION FOR SUPPLY OF ODDY RE-STICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER FLAGS) (CONTAINING 120 SHEETS PER PACKET) (1" x 3")

DUE DATE 09-10-2025

- 2. The sealed/closed envelope must contain the following:
- i. Annexure 'A' i.e. Price Bid duly filled in/signed/stamped
- ii. Annexure 'B' i.e. undertaking duly filled in/signed/stamped
- iii. Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act
 - a. NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price bid.
- iv. Annexure 'C' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2024-25.

[NOTE: ALL THE DOCUMENTS PLACED IN THE SEALED/CLOSED ENVELOPE SHALL BE DULY PAGINATED.]

(B) OPENING OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER

- i. An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.
- ii. The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the notice and offering the L-1 rates.

(C) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

i. The selected firm/vendor shall be bound to supply the required item within <u>21 days</u> from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.

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- ii. In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.
- iii. The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied goods by an independent Officer nominated for the purpose.
- iv. If the supplied goods are found defective/non-genuine product or not found in conformity with the purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within three days.
- v. The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(D) REASONS FOR REJECTION OF BIDS

- i. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- ii. Bids received after due date.
- iii. Submission of more than one bid.
- iv. Bid(s) related to some other item(s) not related to instant tender.
- v. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole process doubtful or ambiguous.
- vi. Bids in the format other than the prescribed one.
- vii. Non submission of required documents or submitting incomplete documents.
- viii. Non-mentioning of subject and due date on the envelope as referred to above.
- ix. Any ambiguity in submission of bid.
- x. Bids received unsigned.
- xi. Conditional bids.

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- i. Withdrawal or attempt to revise the Price bid on any ground after opening of the same.
- ii. Non supply of goods as referred to above.
- iii. Not obeying the validity of rates offered for 180 days.
- iv. Any other default in fulfilling the contractual obligations by the firm/vendor.

FINALITY OF DECISION OF THE COMPETENT AUTHORITY

The decision of the competent authority shall be final & binding on all the participants in the instant process.

This Court reserves the right to modify/amend the notice/Terms and Conditions of the notice at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the order fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

Sulesma (Praveen Kumar Verma) Deputy Registrar (Sty.)

19/09/2025

for Registrar General

CC to: PA to Registrar (Sty.), with the request to get the above notice uploaded on the official website of High Court of Delhi.

As directed may be ulloaded.

Other

19/09/2021

P.A. to Registrar(IT)

Director (I.T)

NOT)-Z

<u>SUB.</u>:- NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF "ODDY RESTICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER FLAGS) (CONTAINING 120 SHEETS PER PACKET) (1" x 3")" FOR USE OF HIGH COURT OF DELHI.

Name of the firm:				7411	iexure - 2
Address of the Firm:					
Name of the person (autho	rized to sign the to	ender docum	ent)		
Contact No.:	Email	Address:			
PRICE BID PROFORMA WITH GST	TO BE USED BY	Y THE FIRM	M/VENDOR O	FFERING TE	HEIR RAT
Description of product required	Price offered for one packet (containing 120 sheets per packet) (without taxes) (in ₹)	Tax Rate applicable (Please mention %age)	Undertaking furnished (Yes/No)	Validity of Rates being offered (180 days or above)	
"ODDY RE-STICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER FLAGS) (CONTAINING 120 SHEETS PER PACKET) (1" x 3")"					
PRICE BID PROFORMA					
WITHOUT GST AND CLA					

Description of product	Net price offered for one packet (containing 120 sheets per packet) (without taxes) (in ₹) by the vendor exempted from registration under the GST Act	furnished	Validity of Rates being offered (180 days or above)	'
"ODDY RE-STICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER FLAGS) (CONTAINING 120 SHEETS PER PACKET) (1" x 3")"				·

Date:

Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal SUB.:- NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF "ODDY RESTICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER FLAGS) (CONTAINING 120 SHEETS PER PACKET) (1" x 3")" FOR USE OF HIGH COURT OF DELHI.

Annexure - 'B'

UNDERTAKING

			.1	· · · · · ·
I/We undertake that the firm (name of the fir	m)			or
its Partner/Director/Proprietor (name of owner(s))	, <u> </u>			
has not been blacklisted/banned and their	Business	dealing	with the	Central/State
Government/Public Sector Undertaking/Autonomous	Bodies ha	s/have no	ot been bann	ned/terminated
on account of poor performance/conduct.				
I/We also undertake that all the terms and co	nditions of	the insta	nt notice are	a accentable to
I/We also undertake that all the terms and come/us.	namons of	ine msta	nt notice are	acceptable to
I/We also undertake that I/we have seen the	Annexure-	P (nhotos	graphs) of the	nis Notice and
understood the requirement of the Hon'ble High Cou		•		
for and bound to supply the exact item(s) within the				
firm.	•			•
•				
I/we also undertake that the supplied item(s)			•	
Order or any other distortion, the whole supply will		ack imm	ediately at	the cost of the
firm/proprietor with replacement of goods within 3 d	ays.			
I/we further undertake that I/we have confirm	ed and con	rectly an	olied the HS	N Code of the
required item and its corresponding applicable GST i				
(Strike out in case the firm/vendor is claiming				
			Signature of	the authorized
	Signator	y of the f	•	y/organization
_	· ·		Offic	ial Stamp/Seal
Date:-				
Place:-				
1 Iuvv.				

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[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Annexure - 'C'

	<u>AFFIDAVIT</u>
	I,S/D/W/ of Sh./Smt
reside	ent of in the capacity
of	M/s. having its Registered
office	do hereby
	nly affirm and declare as under:-
i.	That the Turnover of M/s was less than Rupees 40 Lakh in the financial year i.e. 2024-2025.
ii.	Rupees 40 Lakh in the financial year i.e. 2024-2025. That M/s.
11.	exclusively engaged in supply of Goods in Delhi/NCR Region and not making any interstate supplies elsewhere.
iii.	That the turnover of M/s. has not crossed the 'threshold exemption limit' of the turnover of Rupees 40 Lakh, in the current financial year.
iv.	That I undertake that at the point of time the turnover of the firm crossing the present threshold exemption limit of Rupees 40 Lakh or any other limit fixed by Authorities, the firm will be registered under GST Act and comply with the provisions mentioned in the GST Act.
v.	That the firm is claiming exemption to be registered under GST Act, hence not mentioning GST rate percentage in the financial bid.
vi.	That M/s. will claim only the NET price exclusive of GST with sole responsibility, if declared eligible in the process.
	DEPONENT
	<u>VERIFICATION</u>
	Verified at on this day of, 2025 that ontents of the above affidavit are true and correct to the best of my knowledge and that any material has been concealed there from.

DEPONENT

DATED: 19/09/2025

ODDY RE-STICK 3 COLOUR PROMPTS 25MM x 75MM x 3 Colour (PAPER FLAGS) (CONTAINING 120 SHEETS PER PACKET) $(1" \times 3")$

